

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 204 of 2019**

This the day of 11<sup>th</sup> April, 2019

**Hon'ble Ms. Jasmine Ahmed, Member-J**  
**Hon'ble Mr. Devendra Chaudhary, Member-A**

Rohit Kumar Prabhakar, aged about 32 years, S/o late Radha Krishna, R/o Banglow No. T-23/B, AEN Colony, Cantt., Railway Station, Varanasi.

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Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Sr. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.
4. Assistant Personnel Officer (Engineering), Northern Railway, Hazratganj, Lucknow.
5. The Chief Medical Superintendent, Northern Railway, Lucknow.
6. Sri Rakesh Roshan Pathak, Posted as Chief Health Inspector, Varanasi Railway Station, Varanasi.

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Respondents

By Advocate : Sri Sharad Chand Shukla

**O R D E R (Oral)**

**By Ms. Jasmine Ahmed, Member-J**

It is the contention of the learned counsel for the applicant that the applicant has been transferred from BSB/Station to Faizabad Colony vide order dated 1.4.2019 passed by the respondent no.4 and in pursuance thereof, the applicant has been relieved by another order of the same date i.e. 1.4.2019. Learned counsel for the applicant states that the transfer order dated 1.4.2019 passed against the applicant is irregular in nature. Learned counsel for the applicant also states that though the applicant has been relieved from his present place of posting, but he has not yet joined at the transferred place. Learned counsel for the applicant further states that the applicant has preferred a representation dated 2.4.2019 to the respondent no.2 against his transfer order dated 1.4.2019 and the same is said to be pending. At this

stage, learned counsel for the applicant submits that he would be happy and satisfied if a direction is being issued by this Tribunal to consider and decide the pending representation dated 2.4.2019 by passing a reasoned and speaking order within a stipulated period of time.

2. Accordingly, we direct the respondent no.2/competent authority to consider and decide the pending representation of the applicant dated 20.2.2019 in accordance with law by passing a reasoned and speaking order, keeping in mind that the applicant has already been relieved and not yet joined at the transferred place, within a period of two months from the date of receipt of certified copy of this order under intimation to the applicant. It is made clear that nothing has been commented on the merits of the case.

3. With the above observations, the O.A. stands disposed of at admission stage itself. There shall be no order as to costs.

**(Devendra Chaudhary)**  
Member-A

**(Ms. Jasmine Ahmed)**  
Member-J

Girish/-